

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR

Original Application No 1089 of 2005

Jabalpur, this the 29<sup>th</sup> day of November, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Ritesh Kumar Vinodia  
S/o late Shri Ashok Kumar Vinodia  
Aged about 24 years, Un employed,  
R/o sidhya Baba, near  
Asha Chakki, Lal Mate East  
Ghamapur, Jabalpur (MP)

Applicant

(By Advocate – Shri S.K. Garg on behalf of Shri R.L.Gupta)

V E R S U S

1. Union of India, Through Secretary  
Ministry of Defence, New Delhi.
2. Senior General Manager  
Gun Carriage Factory, Jabalpur.
3. Works Manager (Admn)  
Gun Carriage Factory, Jabalpur.

Respondents

O R D E R(Oral)

By Madan Mohan, Judicial Member –

By filing this Original Application, the applicant has sought the following main relief :-

“(i) .....to direct the respondents to give compassionate appointment to the petitioner on any post according to his eligibility within a fixed period.

2. The brief facts of the case are father of the applicant late Shri Ashok Kumar Vinodia was working under the respondents department. He died in harness on 4.7.2001. The applicant is 9<sup>th</sup> class passed and he has no other sources of income to maintain his family. Vide order dated 3.9.2004, the application of the applicant for



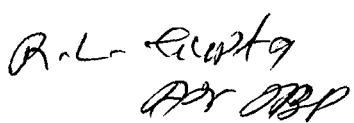
compassionate appointment has been rejected by the respondents however, it was directed that if he aggrieved with the aforesaid order he may file an appeal to the Chairman, Ordnance Factories Board through General Manager/GCF within 2 months from the date of this letter. The learned counsel for the applicant submitted that due to mistake the applicant could not file any appeal in compliance with the aforesaid order dated 3.9.2004 before the Chairman, Ordnance Factories Board, but he filed an application to the General Manager, GCF on 24.3.2005 (Annexure-A-3). He further submitted that the applicant wants to file a fresh appeal to the Chairman, Ordnance Factories Board.

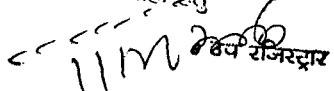
3. Considering all the facts and circumstances of the case, I am of the considered opinion that the ends of justice would be met, if I direct the applicant to file a fresh appeal to the Chairman, Ordnance Factories Board through General Manager, GCF within 2 weeks from the date of receipt of a copy of this order. If he complies with this, the Chairman, Ordnance Factories Board is directed to consider and decide the appeal of the applicant within a period of three months from the date of receipt of a copy of the such appeal. I do so accordingly. The applicant is directed to send a copy of this order alongwith the appeal and a copy of this petition to the respondent No.2.

4. With the above directions, the OA stands disposed at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

प्रांगण सं. ओ/व्या..... जवलपुर, दि.....  
संस्थितिपि वाचे दिल:—  
(1) संविध. उच्च उच्चायत वार एसोविएशन, जवलपुर  
(2) आदेतक श्री/मीमांसी/कु..... दिए काउंसल  
(3) प्रस्तावी श्री/मीमांसी/कु..... वा दावाराल  
(4) वांथपाल, न्यौ.पा., अप्पालगुर कालकीन  
सूचना एवं आवश्यक कार्यालयी देशु

  
R.L. Raychaudhury  
Dr. M.P.

  
B.P. Roy

  
17/2/05